

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 93/MP/2017

- Subject : Petition under Section 79(1)(a), 79(1)(b), 79(1)(f) of the Electricity Act, 2003 and Regulation 30 of the Central Electricity Regulatory Commission(Terms and Conditions of Tariff) Regulations, 2014 seeking clarification on payment of 'Other Charges' claimed by NTPC and Maithon Power Ltd. in the monthly energy bills of the generating stations and the claim of higher 'Annual Fixed Cost' for the tariff period 2014-19, over and above the Annual Fixed Cost approved by the Commission in the tariff orders.
- Date of hearing : 6.7.2017
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : Kerala State Electricity Board Limited.
- Respondents : NTPC Limited & Others.
- Parties present : Shri Pratyush Singh, Advocate, KSEBL
Ms. Suparna Srivastava, Advocate, KSEBL
Ms. Latha S.V., KSEBL
Shri Venkatesh, Advocate, MPL

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed seeking clarification on the claim of higher 'Annual Fixed Cost' by NTPC for its generating stations over and above the Annual Fixed Cost approved by the Commission in the tariff orders for the tariff period 2014-19 and for appropriate directions on the various expenses that can be included by the generator under "Other Charges" if the same is admissible.

2. After hearing the learned counsel for the petitioner, the Commission admitted the petition and directed to issue notice to the respondents.

3. Learned counsel appearing on behalf of Maithon Power Limited (MPL) accepted the notice and requested for time to file reply to the petition.

4. The Commission directed the petitioner to serve copy of the petition on the respondents immediately. The respondents were directed to file their replies by 31.7.2017, with an advance copy to the petitioner, who may file its rejoinder, if any, by 18.8.2017. The Commission directed the parties that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The petition shall be listed for hearing on 29.8.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**